

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
PCK CORPORATION LLP
RELEVANT PARTICULARS

1. Name of corporate debtor	PCK Corporation LLP
2. Date of incorporation of corporate debtor	23rd May 2017
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAJ-4834
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Office No-1002, 10th Floor, Hubtown Solaris, N.S. Phadake Road, Saiwadi, Andheri (E) Mumbai, Mumbai City, Maharashtra 400069
6. Insolvency commencement date in respect of corporate debtor	16th June, 2023
7. Estimated date of closure of insolvency resolution process	13th December, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sunil Kumar Bansal IBBI registration no.: IBBI/PA--001/ IP-P01232/2018-2019/11928
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 1101, Floor No 11, Akruti Atria, Block B, Saiwadi Andheri East, OFF N S Phadke Marg, Gundavali, Mumbai City, Maharashtra, 400069 Email: skbansal.irp@gmail.com Mob. No.: 8108016119
10. Address and e-mail to be used for correspondence with the interim resolution professional	Same as point no. 9
11. Last date for submission of claims	30th June, 2023 (14 days from receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None, as per available information
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of PCK Corporation LLP vide order in CP (IB) No. 1281 (MB-IV)/2020 on 16th June, 2023.

The creditors of PCK Corporation LLP are hereby called upon to submit their claims with proof on or before 30th June, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- Not applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19th June 2023

Place: Mumbai

sd/-

Sunil Kumar Bansal
Interim Resolution Professional
IBBI/PA--001/IP-P01232/2018-2019/11928